

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 8616- JK (LD) of 2026

DATED:- 13 - 07 - 2026

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of Delhi at New Delhi/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated:- 13.07.2026

No:-LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary to Government, Department of Rural Development and P.R
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.-8616 JK (LD) of 2026 dated 13.07.2026

S No	Title of Case	OIC
1	WP(C) No. 1231/2025 titled Manzoor Ahmed Vs. UT of J&K and others.	Mr. Musharaf Ali Haf, ACP, Doda
2	J&K State Rural Livelihood Mission (Himayat), Channi Jammu, through its Mission Director/Chief Operating Officer, JKSRML/Himayat, Vs M/s Surya Wires Pvt. Ltd., through its Managing Director, Shri S.K. Jain,	Shri Ramesh Chander, Block Development Officer, HMMU-JKRLM
3	OA No. 474/2026 titled Mohd. Ramzan V/s Union Territory of J&K and others.	Mr. Manoj Kumar, ACD, Kishtwar,

